

RAJASTHAN HIGH COURT, JODHPUR

:: STANDING ORDER ::

No.: 24/S.O./2025

Date: 03.11.2025

Pursuant to the directions of the Hon'ble Supreme Court of India in *Ravindra Pratap Shahi v. State of U.P.*, [2025 INSC 1039]; *Pila Pahan @ Peela Pahan v. State of Jharkhand & Anr.*, [Writ Petition (Crim) No. 169/2025]; and *Anil Rai v. State of Bihar*, [(2001) 7 SCC 318], and in order to ensure the timely pronouncement of judgments after the conclusion of hearings, strengthen judicial accountability, and uphold public confidence in the administration of justice, the Hon'ble Acting Chief Justice has been pleased to issue the following guidelines:

1. Judgment Formatting:

Every judgment shall clearly state on its first page

- i. The date of conclusion of arguments;
- ii. The date on which the judgment was reserved;
- iii. Whether the full judgment or only the operative part was pronounced;
and
- iv. The date of pronouncement.

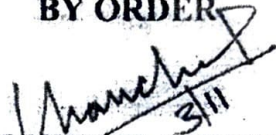
2. Monitoring:

- i. Court Officers/Readers of every Bench shall submit, by the 5th of each month, a report in Format-A detailing the case number, title, date on which the judgment was reserved, date of pronouncement, the duration for which the judgment remained not pronounced, and whether the operative part or the full judgment was pronounced during the preceding month or six weeks or two months following the conclusion of arguments.
- ii. The Registrar (Judicial) shall compile these lists and submit a consolidated report to the Registrar General by the 7th of each month.
- iii. The Registrar General shall, by the 10th of each month, place before the Hon'ble Chief Justice a compiled report of cases where judgments have remained reserved for over one month, six weeks, or two months, for appropriate directions.
- iv. If a judgment is not pronounced within three months of being reserved, and the party/parties file an application for early pronouncement, the Registrar (Judicial) shall list the application before the concerned Bench within two working days, excluding intervening holidays.
- v. If the delay extends to six months, and the party/parties file an application before the Hon'ble Chief Justice seeking withdrawal of the case and reassignment to another Bench for fresh arguments, the Registrar (Judicial) shall place the matter before the Hon'ble Chief Justice for appropriate orders.

- vi. In cases where only the operative part of a judgment has been pronounced and the reasoned judgment is pending, the detailed judgment shall be uploaded within fifteen days of the pronouncement of the operative part.
- vii. Private Secretaries of all Benches shall, by the 5th day of each month, submit a list in Format-B indicating the number of judgments pronounced, the number of judgments uploaded, and details of cases where judgments have been pronounced but not yet uploaded.

3. Confidentiality:

All monthly lists and related communications shall be treated as confidential and maintained under sealed cover.

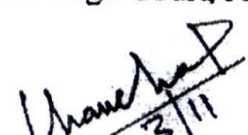
BY ORDER

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REGISTRAR GENERAL

No. GEN/XV/126/2025/1880

Date : 03-11-2025

Copy forwarded to the following for information and necessary action :

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
3. The Registrar (Admn.) Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. All Registrar/O.S.D., Rajasthan High Court, Jodhpur / Jaipur Bench / Head Quarter at New Delhi.
5. Director, Rajasthan State Judicial Academy, Jodhpur.
6. Registrar (Judicial), Rajasthan High Court, Jodhpur / Jaipur Bench with the direction to circulate among all the concerned in Judicial Side for compliance.
7. All Joint Registrars/ Dy. Registrars/Assistant Registrar, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
8. All the P.S/Sr. P.A/Jr. P.A/Judgment Writers, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for compliance.
9. A.O.J., Confidential Section to maintain the information.
10. D.I.O., Computer Cell, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
11. All A.O.J./ Court Master/ Stamp Reporter, Rajasthan High Court, Jodhpur / Jaipur Bench Jaipur.


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REGISTRAR GENERAL

Information regarding Reserved and unpronounced Judgment

In furtherance of Standing Order no.. /2025

S/N	JODHPUR BENCH/JAIPUR BENCH	NAME OF JUDGE(Hon'ble)	CAS ENO.	TITLE	DATE OF RESERVING JUDGMENT	DATE OF ACTUAL PRONOUNCEMEN T	WHETHER ONLY OPERATIVE OR FULL JUDGMENT PRONOUNCE D	TIME PERIOD FOR WHICH THE JUDGMENT REMAINED UNPRONOUNCED (1 MONTH/6 WEEKS/3 MONTHS/6 MONTHS)	REMARKS (IF ANY)

CERTIFIED BY:-

COURT MASTER-----

NAME-----

SIGNATURE-----

DATE-----

Monthly Information regarding regular uploading of Judgments

Sr No	Jodhpur/Jaipur Bench	Name of Judge(Honb'le)	Total no. of Judgments Pronounced	Total no. Of Judgments Uploaded	Details of cases in which Judgment pronounced but not uploaded		
					Date of Judgement	Case No	Title

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